

(c) the number of plots allotted during the period from the 1st April, 1967 to 29th February, 1968?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) 3624 applications were received up to 31st March, 1967 and 18 more applications were received up to 31st December, 1967. Thus a total number of 3642 applications has been received up to 31st December, 1967. Out of these 125 applications have been disposed of finally. The remaining cases are also being processed.

(b) No time limit can be indicated, but it is expected that all applications received up to 31st December, 1967 will be disposed of by the middle of the year 1969.

(c) 890.

N. D. M. C. MARKETS

5118. SHRI RAM SWARUP : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state the rules/criteria for enhancing the monthly licence-fees ranging from two to eight times in cases of change of trades and/or name in respect of shops in the Municipal Market in the Gole Market area, New Delhi, separately for shops allotted about ten years back and thirty years back?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : There are in all 62 shops at Gole Market, New Delhi which were constructed about 30 years ago and allotted through public auction for carrying on specific trades. The monthly licence-fee varies from Rs. 14 to Rs. 355.

It so happens that in a number of cases the licencees sub-let the shops or enter into a partnership thus infringing the terms of licence. Ordinarily, such infringement would result in the cancellation of allotment and eviction of the unauthorised occu-

pants. However, on receipt of written requests, the cases are examined on merit and allotments, if permissible, are regularised in the names of such of the occupants as are willing to pay enhanced licence-fees. The enhanced licence-fee, although higher than the original licence-fee, is less than the market rent.

Requests for change of trade are also considered by the Committee on merit keeping in view the rules and bye-laws framed under the provisions of the Punjab Municipal Act and Prevention of Food Adulteration Act.

The change of trade/name is regularised in such cases, irrespective of the date on which the shop was originally allotted.

T. B. HOSPITAL AT ASANSOL

5119. SHRI S. K. TAPURIAH : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that a T. B. Hospital at Asansol is being used as a godown;

(b) whether it is also a fact that the hospital was built at a cost of Rs. 20 lakhs but it was never opened; and

(c) number of such hospitals which exist in the country but do not function for want of doctors, equipments, funds or other reasons?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) The reference is presumably to the indoor ward of the T. B. Wing of the Central Hospital of the Coal Mines Welfare Fund at Kalla near Asansol. It is not being used as a godown at present, but a part of it was used for storing foodgrains for coal miners for some time during severe food shortage when the Indoor Ward could not be used on account of acute shortage of water.

(b) The Wing was built at a cost of Rs. 12 lakhs in August, 1964. Its